

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2700

ANSWERED ON:28.08.2012

FARM HOUSES IN DELHI

Jaiswal Shri Gorakh Prasad ; Sayeed Muhammed Hamdulla A. B. ; Vasava Shri Mansukhbhai D.

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the status with regard to farm houses in Delhi at present;
- (b) whether construction work and commercial activities are allowed on the said farm houses ;
- (c) if so, the provisions of the Delhi Municipal Corporation Act in this regard;
- (d) whether the Municipal Corporation of Delhi and the Delhi Development Authority have failed in implementing the Delhi Municipal Corporation Act; and
- (e) if so, the reaction of the Government thereto and the action taken against the persons responsible along with the outcome thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) & (b): As per MPD-2021, the Farm Houses are permitted in Green Belt which extends upto the depth of one peripheral village revenue boundary along the border of NCT of Delhi. 3664 Farm Houses have been sanctioned in the jurisdiction of Unified Municipal Corporation upto 15th May, 2012. Commercial activities are not allowed in Farm Houses.

(c) to (e) Farm Houses for holding social functions (weddings, parties etc.) are permitted as per the guidelines issued by GNCTD. If any violation is noticed, action under provisions of the DMC Act, 1957 is taken.